

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

Notes of the registry

Orders of the Tribunal

O.A. No. 290/00486/16

Motilal Dangi & Ors Vs. UOI & Ors

Date of Order : 02.11.2016

Mr A.K. Kaushik, Counsel for applicant.

Heard Mr A.K. Kaushik, Ld. Counsel for applicant. The applicants are aggrieved by the inaction on the part of the respondents in the matter of granting them due benefits of revision of their daily wages @ 1/30th of the pay at the minimum of the time scale of the Group 'D' staff plus dearness allowance as admissible from time to time in light of revision of pay after implementation of recommendations of 7th CPC by the Government i.e. 1/30th of Rs 18,000/- (minimum time scale of Group 'D' staff) plus Dearness Allowance as admissible from time to time.

The matter was taken up today for admission hearing and issuance of notice to the respondents. Ld. Counsel for applicant submitted that vide order dated 31.08.2016/08.09.16 (Annex. A/6), the CCIT, Chandigarh has already issued order for revised wages in respect of casual labour but the applicants in the instant case have not been granted the revised wages after implementation of 7th CPC recommendations.

After hearing the Ld. Counsel for applicant and perusal of the record, I am of the view that since the applicants have not made any specific representation to the respondent officials in this regard, I allow the applicants to submit a representation to respondents within 02 weeks. The respondents shall take a decision on such representation and shall give a well-reasoned reply to the applicants within one month after receipt of such representation.

Accordingly, the OA is disposed of at admission stage itself in above terms and issuance of notice to the respondents is dispensed with.

A copy of this order shall be provided to the counsel for the applicant for communicating the same to the respondents.


[Praveen Mahajan]
Administrative Member